

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.205- IA 362 of 2020
ITEM No. 206- IA 388 of 2020
ITEM No. 207- IA 778 of 2020
ITEM No. 208- IA 779 of 2020
ITEM No. 209- IA/73(AHM) 2021
ITEM No. 210- IA/122(AHM) 2022
ITEM No. 211- IA/724(AHM) 2022
ITEM No. 212- IA/835(AHM) 2022
ITEM No. 213- IA/929(AHM) 2022
ITEM No. 214- IA/1135(AHM) 2022
ITEM No. 215- IA/9(AHM) 2023
ITEM No. 216- IA/1105(AHM) 2023
ITEM No. 217- IA/1256(AHM) 2023
ITEM No. 218- IA- IA/1288(AHM) 2023
ITEM No. 219- IA/1327(AHM) 2023
ITEM No. 220- IA/1428(AHM) 2023
ITEM No. 221- IA/14(AHM) 2024
In
CP(IB) 37 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

PSL Ltd
V/s
Edelweiss Assets Reconstruction Co Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 22/03/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Amit Meharia, Advocate, Mr. Abinash Agarwal,
Advocate
For the Respondent : Ms. Poonam Shekhawat, Advocate in (IA/122/2022)
: Mr. Ravi Pahwa, Advocate
: Mr. Manish Srivastava, Advocate
: Mr. Yash Srivastava, Advocate for R-18
: Mr. Aishwarya Reddy, Advocate a/w.
: Ms. Laghima Jain, Advocate for R-5
: Mr. Amit Meharia, Advocate, Mr. Abinash Agarwal,
Advocate
: Ms. Poonam Shekhawat, Advocate for R-6 (IOCL)

ORDER

Learned Counsel for the newly appointed liquidator submits that the Appeal before the Hon'ble NCLAT is now coming up for hearing on 01.04.2024. Hence, requested that these matters be adjourned beyond the date.

In view of the above, re-list on 23.04.2024.

-sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**